

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 283/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2021

Name of the Company:

Bhupendrakumar Mafatlal Panchal

V/s

J. Parihaar Interior Consultants Pvt Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Natasha Shah appeared for the Operational Creditor.

Learned PCS Mr. Kunjal Dalal appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that Operational Creditor does not wish to proceed with the matter and seeking permission to withdraw the matter.

Heard Learned Counsel for the Operational Creditor. We allow Operational Creditor to withdraw the application under Rule 8 of (Application to Adjudicating Authority) Rules, 2016.

Accordingly, CP(IB) 283 of 2019 stands disposed of as withdrawn.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 4th day of May, 2021.